

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : BILASPUR

Original Application No.203/00907/2018

Bilaspur, this Friday, the 28th day of September, 2018

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Chandra Shekhar Jha, S/o Shri Radha Raman Jha, aged about 42 years, Working on the post of Track Maintainer at Pendra Road, P.F no 07970948 Gang no 22/K SECR, Dist.-Bilaspur (C.G.) Pin – 495001
-Applicant

(By Advocate – Shri Jai Prakash Shukla)

V e r s u s

1. General Manager SECR, Headquarter at Bilaspur, Dist.-Bilaspur (C.G.) Pin 495001.

2. Divisional Railway Manager, SECR, Headquarter at Bilaspur, Dist. – Bilaspur (C.G.) Pin 495001.

3. Senior Divisional Personnel Officer, SECR, Headquarter at Bilaspur, Dist. – Bilaspur (C.G.) Pin – 495001.

4. Senior Divisional Engineer (Co-ordination), SECR, Headquarter at Bilaspur, Dist. – Bilaspur (C.G.) Pin – 495001.

5. Assistant Divisional Engineer, Pendra Road, SECR, Pendra Road, Dist. – Bilaspur (C.G.) – 495001
-Respondents

(By Advocate – Shri Vivek Verma)

O R D E R (O R A L)

By Navin Tandon, AM.

The applicant is working as Track Maintainer with the respondent department. He has been transferred from Pendra

Road to Manendragadh vide order dated 10.04.2018 (Annexure A-2).

2. The applicant has submitted his representation to respondent No.4 on 11.09.2018 (Annexure A-5) for redressal of his grievance raised in this Original Application, which has not been decided yet.

3. At this stage, learned counsel for the applicant submits that applicant would be satisfied if this Original Application is disposed of with a direction to the respondents to consider and decide applicant's representation in a time-bound manner.

4. Learned counsel for the respondents, appearing on advance notice, has no objection to it.

5. Accordingly, without going into the merits of the case, we dispose of this Original Application with a direction to the competent authority of the respondents to consider and decide the applicant's representation dated 11.09.2018 (Annexure A-5), within a period of 60 days from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member
am/-

(Navin Tandon)
Administrative Member